

**GOVERNMENT OF INDIA  
HEALTH AND FAMILY WELFARE  
LOK SABHA**

UNSTARRED QUESTION NO:2345  
ANSWERED ON:11.03.2016  
Registration under Clinical Establishments Act  
Ashok Kumar Shri K.

**Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:**

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Indian Medical Association has demanded to exempt accredited hospitals from registration under the Clinical Establishments Act; and

(b) if so, the details thereof and the action taken by the Government thereon?

**Answer**

THE MINISTER OF HEALTH AND FAMILY WELFARE  
(SHRI JAGAT PRAKASH NADDA)

(a): The Indian Medical Association has, in its correspondence with the Department of Health and Family Welfare, stated that the objectives sought to be achieved by Clinical Establishment (Registration and Regulation) Act, 2010 (CEA), can also be achieved by accreditation of such establishments by National Accreditation Board for Hospitals (NABH).

(b): Accreditation is a voluntary process and cannot be the basis for regulation. Only very few health care facilities have voluntarily applied for NABH accreditation so far. NABH accreditation is however, not a substitute for registration and regulation under the CEA. In terms of CEA, no one can run a clinical establishment unless it is duly registered under the Act. Further, the CEA does not have any provision to exempt accredited hospitals from registration.

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